

ITEM NO.49

COURT NO.7

SECTION XIV

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 27564/2023

(Arising out of impugned final judgment and order dated 07-12-2023 in WP(C) No. 15774/2023 passed by the High Court Of Delhi At New Delhi)

ANCHAL KUSHWAHA & ANR.

Petitioner(s)

VERSUS

HIGH COURT OF DELHI & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.258863/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT )

Date : 14-12-2023 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY  
HON'BLE MR. JUSTICE SANJAY KAROL

For Petitioner(s) Ms. Ruchi Munjal, Adv.  
Mr. Rajnish Kumar Jha, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Heard Ms. Ruchi Munjal, learned counsel appearing for the petitioners.

We see no infirmity with the view taken by the High Court in refusing to postpone the recruitment examination. The Special Leave Petition is, accordingly, dismissed.

Pending application(s), if any, shall stand closed.

(POOJA SHARMA)  
COURT MASTER (SH)

(KAMLESH RAWAT)  
ASSISTANT REGISTRAR